

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 735 of 1994

Dr. K.P. Singh :::::: Applicant

Versus

Union of India and Others :::::: Respondents

Hon'ble Mr. Maharaj Din, Member 'J'
Hon'ble Miss Usha Sen, Member 'A'

(By Hon'ble Mr. Maharaj Din, Member 'J')

The applicant joined the Indian Council for Agricultural Research (I.C.A.R.) as Assistant Research Scientist ~~after~~ passing the required examination in the year 1977. ^{He} joined at Jhansi from Nov. 1985 to November 1987, he was on study leave doing his Ph.D. Course at the J.N.U., New Delhi. In 1991, the I.C.A.R. adopted the U.G.C. Pay Package as a consequence of which the pay scales recommended by the Fourth Pay Commission became applicable to their scientists w.e.f. 01.1.86. However those who ^{were} ~~were~~ on study leave on that date were allowed ~~without~~ fixation of pay in these new scales w.e.f. the date they ~~were~~ resumed ^{their} ~~their~~ duty on return from such leave. Some scientists filed a petition in the name of Dr. Rameshwar Singh in the Principal Bench of the Central Administrative Tribunal against this principle adopted by the I.C.A.R. The petition was allowed. The S.L.P. filed against this was dismissed on 15.2.1993. Thereupon, the applicant who was not a party in the case before

the Principal Bench made a representation dated - 22.4.1993 to the respondents to pay him salary in accordance with this judgment. Getting no relief he made yet another representation on 23.3.1994 (Annexure-VI). No reply has yet been received by the applicant to this representation.

2. Considering the facts narrated above, we deem it appropriate to direct the respondents to decide the representation of the applicant in the light of the facts brought out therein with a reasoned and speaking order within a period of three months from the date of communication of this order.

Udh
Member (A)

Omrao
Member (J)

Allahabad, Dated 10-5-94

/M.M./